

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1479

ANSWERED ON:29.10.2008

CASES UNDER RTI ACT

Barad Shri Jashubhai Dhanabhai;Reddy Shri Suravaram Sudhakar;Siddeswara Shri Gowdar Mallikarjunappa

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the total number of applications/cases received by the Central Information Commission (CIC) under RTI Act,since its inception;
- (b) the total number of cases received from rural areas;
- (c) the number of cases which are pending for reply and the reasons therefor;
- (d) the total number of cases in which reviews have been filed;
- (e) the number of cases in which non-compliance of CIC orders has been reported;
- (f) the number of cases in which delay in providing information has been reported;
- (g) the number of cases where show cause notice for imposition of penalty were issued and financial penalties were finally imposed;
- (h) the number of cases in which financial penalty was withdrawn after having been imposed;
- (i) the number of cases that have been disposed of without holding any hearing;and
- (j) the effective steps taken by the Government to bring down the backlog of pending cases and for effective implementation of RTI Act?

**Answer**

MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.(SHRI PRITHVIRAJ CHAVAN)

- (a): Since its inception,the Central Information Commission has received 24145 complaints and appeals upto 30.09.2008.
- (b): The information is not maintained.
- (c): 8670 cases were pending for disposal as on 30.09.2008 for reasons like shortage of Information Commissioners vis-a-vis the workload.
- (d) & (e): The information is not maintained.
- (f): All cases of appeals and complaints to the Commission involve delay or denial of information. Information about number of cases of delay and denial is not maintained separately.
- (g): Information about number of show cause notices issued for imposition of penalties is not maintained. Penalties have, however, been imposed in 211 cases.
- (h): Seven.
- (i): The information is not maintained.
- (j): Government has recently appointed four more Information Commissioners in the Commission with a view to step up the disposal of cases as well as for effective implementation of RTI Act.